

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) and (b) As reported by RBI, there are 22469 accounts who owe more than Rs. 10 crore to nationalised banks with the sanctioned credit limit aggregating to Rs. 1412542.71 crore as on 31.03.2010 (latest available). In terms of the RBI guidelines, banks determine their actual lending rate on loans and advances with reference to the Base Rate announced by banks after approval from their respective Boards.

(c) In order to improve asset quality of the banks and create a good recovery climate, RBI and the banks have already taken various steps over the years, which, *inter-alia*, include prescribing prudential norms for provisioning and classification of non-performing assets, guidelines for prevention of slippages, Corporate Debt Restructuring and other restructuring schemes, One Time Settlement schemes, enactment of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002, the Credit Information Companies (Regulation) Act, 2005 and the Recovery of Debts due to Banks and Financial Institution (DRT) Act, 1993, etc.

Launch of Islamic banks in India

840. SHRI GOVINDRAO ADIK:

SHRI SANJAY RAUT:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Islamic Development Bank is keen to develop Waqf properties in India;

(b) whether it is also a fact that Islamic Development Bank (IDB) is launching Islamic banking in India; and

(c) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):
(a) to (c) All foreign banks require licence from Reserve Bank of India (RBI) to operate in India. RBI has informed that they have neither issued any banking licence to Islamic Development Bank to carry on banking business in India nor any such application from Islamic Development Bank is pending with them.

Availability of hospital beds

†841. SHRIMATI HEMA MALINI:

SHRI PRABHAT JHA:

SHRI KAPTAN SINGH SOLANKI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether it is a fact that India is at the lowest position in terms of the availability of beds in hospitals per 1000 population;

(b) if so, the details thereof; and

(c) the details of the efforts and the achievements thereof made by Government in improving the ratio of hospital beds per 1000 population during the last three years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) There is no global norm for the density of hospital beds in relation to total population. However, as per the National Health Profile 2010 published by Central Bureau of Health Intelligence (CBHI), approximate 5 beds per 10,000 population are available in the Government Hospitals in the country. Information about number of beds in the large number of private sector hospitals in various States/UTs in the country are not maintained Centrally as 'Health' is a State subject.

Increasing the bed strength in hospitals is primarily the responsibility of the State Governments. In Centrally run hospitals, namely, Safdarjung Hospital, Dr. RML Hospital and Lady Harding Medical College and Associated Hospital in Delhi, and in autonomous institutions such as AIIMS, PGIMER, Chandigarh and JIPMER, Puducherry, bed strength has steadily increased. Bed strength will further go up with several AIIMS like institutions being set up under the Pradhan Mantri Swasthya Suraksha Yojana (PMSSY). There has also been increase in bed strength through the NRHM and various Central schemes for upgradation of medical colleges.

Whistleblower scheme to unearth food adulteration

842. SHRIMATI KUSUM RAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of the adulterated food articles seized during festive season of Deepawali, Durga Puja and Dashahra, State-wise;

(b) the number of persons arrested and prosecuted, State-wise;

(c) whether Government is contemplating to initiate a whistleblower scheme to reward those who provide information against those indulging in adulteration of food articles;

(d) if so, the details thereof;

(e) whether Food Safety and Standards Act is being properly implemented; and

(f) if so, the details thereof along with the details of the number of cases registered under this Act and number of persons found guilty of food adulteration, punished since its inception, State-wise?